

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:2285
ANSWERED ON:10.03.2015
ETHANOL BLENDED FUEL
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Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the details of availability of ethanol blended fuel in the country;
- (b) whether the Government proposes to notify the emission standards for vehicles that can ply on 85-95% ethanol; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c) The Government of India made it mandatory to blend 5 per cent ethanol in petrol across the country, with the exception of J&K, the Northeast and island territories. The National Bio-fuel Policy proposed an indicative target of 20 per cent blending for both biodiesel and bio-ethanol by the year 2017. Production data from different sources shows that as of 2010, the actual production of ethanol in India has not kept pace with the demand.

The emission norms for both new as well as in-use vehicles are notified by Ministry of Road Transport and Highways (MORTH) under the provision of the Central Motor Vehicle Act, 1988 and the same are implemented by MORTH along with the State Transport Department, while, the percentage of ethanol to be blended in gasoline in India in the purview of Ministry of Petroleum & Natural Gas (MoPNG).